

WEDNESDAY, THE 9<sup>TH</sup> DAY OF SEPTEMBER 2026

WP(PIL) No. 92 of 2026

ANGELS NAIR

VS

UNION OF INDIA & OTHERS

**ADVS FOR PETITIONER/S:**

ANGELS NAIR (IN PERSON)

**ADVS FOR RESPONDENT/S:**

SHRI.S.PRASANTH, SC, EMPLOYEES PROVIDENT FUND ORGANISATION,  
SHRI.JAISHANKAR V.NAIR, SC, ANIMAL WELFARE BOARD OF INDIA  
(AWBI), GOVERNMENT PLEADER, SHRI.S.PRASANTH, SENIOR PANEL  
COUNSEL

**SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.**

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**W. P. (PIL) No. 92 of 2026**

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Dated this the 9<sup>th</sup> day of September, 2026

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**Appearance:**

For the petitioner : Mr. Angels Nair, party in person

For the respondent : Ms. O. A. Nuriya, Sr. GP

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**ORDER**

**Soumen Sen, C.J.**

Respondent Nos. 1, 2 and 5 are not represented. It appears that Vakalathnama has been filed on behalf of respondent Nos. 1 and 2.

2. Issue notice to the 5<sup>th</sup> respondent.

3. In the meantime, in view of paragraph 9 of the statement filed by the 4<sup>th</sup> respondent, the District Collectors/District Magistrates of all the districts are directed to file affidavits regarding compliance with the mandatory requirements envisaged under the Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 and the Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2017, in their respective

districts. Wherever the District Animal Market Monitoring Committee(s) are not functional, the District Collector/District Magistrate concerned shall take immediate steps to constitute such Committee(s) and make them functional at the earliest.

4. Time for respondent Nos. 1 and 2 to file their affidavits is extended by three weeks from today. Since respondent Nos. 1 and 2 are not represented, a copy of this order shall be forwarded to the office of the learned Additional Solicitor General for India for information.

5. Post on 7<sup>th</sup> October 2026.

**Sd/-  
SOUMEN SEN,  
CHIEF JUSTICE**

**Sd/-  
SYAM KUMAR V. M.,  
JUDGE**

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